

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 248 of 2013**

**Dated : 18<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**IL & FS Renewable Energy Ltd. & Ors. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s): Mr. V. Mukherjee**

**Counsel for the Respondent(s): Mr. Arjun Krishnan for R.2**

**ORDER**

Mr. Arjun Krishnan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 by tomorrow and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 06.01.2014 after serving copy on the other side.

Post the matter on **27.01.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member  
ts/pr**

**(Justice M. Karpaga Vinayagam)  
Chairperson**